

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
SHREE BANKEY BEHARI EXPORTS LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SHREE BANKEY BEHARI EXPORTS LIMITED
2.	Date of incorporation of Corporate Debtor	07th July 1994
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U93000DL1994PLC060087
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 2647, Naya Bazar, New Delhi- 110006
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 13th December 2022
7.	Estimated date of closure of insolvency resolution process	11th June 2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Rohit Sehgal Reg. No.: IBBI/IPA/001/IP-P00528/2017-2018/10953
9.	Address & email of the interim resolution professional, as registered with the board	Add.: House No: A-604, Sujjan Vihar, Sector 43 Gurugram, Haryana-122009 Email: iamrs101@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: 581, Top Floor, Sector 27, Gurugram, Haryana Email: shreebankey@truproinsolvency.com
11.	Last date for submission of claims	27th December 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi bench has ordered the commencement of a corporate insolvency resolution process of **SHREE BANKEY BEHARI EXPORTS LIMITED** on **13th December 2022**.

The creditors of **SHREE BANKEY BEHARI EXPORTS LIMITED** are hereby called upon to submit their claims with proof on or before **27th December 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Rohit Sehgal

Interim Resolution Professional

Date : 13.12.2022

Place: Gurugram

Reg. No.: IBBI/IPA/001/IP-PO0528/2017-2018/10953